

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.283/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and allow utilisation of Petitioners' existing Connectivity dated 10.5.2022 for other project to be connected to the same substation.
- Date of Hearing : **12.02.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : ACME Solar Holding Private Limited and Anr.
- Respondent : Central Transmission Utility of India Limited (CTUIL).
- Parties Present : Shri Sanjay Sen, Sr. Advocate, ACME
Shri Vishrov Mukerjee, Advocate, ACME
Shri Girik Bhalla, Advocate, ACME
Ms. Priyanka Vyas, Advocate, ACME
Ms. Neha M Dabral, Advocate, ACME
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Ravi Nair, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Anumeha Smiti, Advocate, CTUIL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioners and the learned counsel for the Respondent, CTUIL made their respective submissions in the matter.

2. After hearing the learned senior counsel and learned counsel for the parties, the Commission permitted the parties to file their respective written submissions, if any, within three weeks with a copy to the other side.

3. The CTUIL was directed to submit on an affidavit within two weeks the current status of Stage II Connectivity granted to the Petitioner by intimation dated 10.5.2022.



4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)